MR. SPEAKER: While papers are being laid on the Table of the House, questions are not allowed.

SHRI JYOTIRMOY BOSU: Can any unmixed truth be laid on the Table of the House and I do not have the right to mention it also?

MR. SPEAKER: You can do this later on.

REPORT ETC., OF CENTRAL INSTITUTE OF ENGLISH AND FOREIGN LANGUAGES, HYDERABAD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRID. P. YADAV): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the activities of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1971-72 along with the Audied Accounts.

[Placed in Library. See No. LT-6368/74].

SHRI JYOTIRMOY BOSU: Sir, I would like to say that there were serious allegations about CIA infiltration into this Institute.

MR. SPEAKER: There is no question of making any observations.

SHRI JYOTIRMOY BOSU: I am not making any observation. I would like to know whether while making this report, they have taken note of the fact that there are serious allegations.

MR. SPEAKER: You can ask this question later on.

12.03 hrs.

MATTERS UNDER RULE 377

(i) FAILURE OF MINISTRIES/DEPART-MENTS OF GOVERNMENT OF INDIA TO FURNISHES INFORMATION BY COM-MITTEES OF PARLIAMENT

SHRI H. M. PATEL (Dhandhuka): I want to draw the attenion of this House to the indifference which the Ministries and Ministers also show towards the Committees of the Houses of Parliament. Sir, I would draw your attention to the Seventh Report of the Joint Committee on Officers of Profit. Paragraph 42 reads as follows:

"The Committee are distressed over the instances of non-supply/ delayed supply of information desired by the Committee as revealed in the preceding paragraphs. It is regrettable that some of the Ministries/Department should have failed to move till the matter was taken up by the Committee The Ministers concerned or called their representatives to give vidence. The Committee note in this connection that two of the Ministers which had not even cared to give replies to the reminders issued by the Secretariat, had furnished information in pect of over 20 bodies each after the Chairman had addressed Minister concerned in the matter.

Another Ministry had furnished information in respect of over 23 bodies, and still another in respect of about 50 bodies, after their representatives had been called for evidence. Information in respect of some of the bodies was furnished five to eleven years after their constitution. The Committee cannot help strongly deploring this."

Of course the Committee has expressed itself in the mildest possible terms. It goes on:

"The Committee are not satisfied with the explanation of the Ministries for their failure to give prompt information to the Committee. In their opinion, the lapse in this regard was by and large due to negligence on the part of the Ministeries concerned."